

Shri K. K. Basu: May we know whether the Government has any control over the management and the fixation of prices of the produce of this concern?

Shri K. C. Reddy: I said that so far as the management is concerned, it will be vested with the Basakha Singh-Wallenborg Ltd. The Government will not have any hand in the management or the day to day working of the factory, but certainly the Government would be watching as to how this company is working and, if at any time there is any necessity to step in they will do so.

Sardar Hukum Singh: Is it a fact Sir, that on account of this change-over large stocks of materials have been declared surplus which are likely to be sold in auction now?

Shri K. C. Reddy: Yes, certain articles which may not be of any use in the production programme of the new company will be sold as surplus.

Sardar Hukum Singh: What is the book value of those articles that have been declared surplus?

Shri K. C. Reddy: I should like to have notice of this question.

Shri A. C. Guha: May I know whether there was any valuation of the assets of the Government Housing Factory were valued before this change-over was effected and how was that valuation effected?

Shri K. C. Reddy: The valuation has been made. In fact, it took a lot of time and the valuation has been made very carefully.

Shri A. C. Guha: By whom was the valuation made?

Shri K. C. Reddy: By the concerned Government departments.

Shri K. K. Basu: In view of the fact that the Government Housing Factory has been finally converted into a private company, may we know whether the Government can give us the real figures of the total loss suffered by this concern?

Shri K. C. Reddy: Well, Sir, that has also been answered on a number of occasions previously.

Shri K. K. Basu: Last time it was said that it had not been ascertained. Now it has been finally settled. May we know.....

منسٹر آف ایجوکیشن اینڈ نیچرل
ریسورسز اینڈ سائنٹفک ریسیچ (مولانا
آزاد): جب مسٹر ریڈی نے کہا کہ

وہ بہت چنڈ ایک اسٹیٹمنٹ ہاؤس
کے ٹیبل پر رکھینگے تو میں سمجھتا
ہوں اسکا انتظار کرنا چاہیئے ۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): When Mr. Reddy has said that he would lay a statement on the Table of the House, I think, it should better be waited for.]

Shri K. C. Reddy: If the hon. Member tables a separate question, I can give a detailed answer.

Shri Radha Raman: When will the factory start working?

Shri K. C. Reddy: We are very eager that it should start working at a very early date. It is now the responsibility of the company that has been formed. I made an enquiry and my information is this. The new company is importing some machinery for the purpose and pending the arrival of that machinery the company proposes to start manufacturing immediately certain pre-stressed concrete articles like telegraph posts, wooden doors and windows. According to the information that I have received, it is hoped that the factory will start functioning within the next few days.

HARASSMENT OF TWO INDIANS IN GOA

*105. **Shri V. P. Nayar:** Will the Prime Minister be pleased to state

(a) whether the attention of Government has been drawn to a letter to the Editor, published in the Delhi Edition of the "Times of India" on the 10th January, 1953, alleging harassment of two Indians who had gone to visit Panjim (in Goa) by a Portuguese police officer and the alleged ill-treatment of their driver, also an Indian National, in the police lock-up;

(b) whether any report about the alleged incident has been asked for, or received from the Indian Consul-General in Goa; and

(c) if the alleged incident has been verified as having occurred, what steps Government have taken or propose to take in the matter?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes.

(b) A report was received from our Consul-General at Goa.

(c) Prompt steps have already been taken in the matter. As soon as he received the report of the incident, the Consul-General sought the personal intervention of the Governor General of Goa and had the driver of the car released from police lock-up. He then lodged a strong protest with the Government of Goa to prevent the recurrence of such incidents. The Government of India have also sent a protest to the Portuguese Legation in New Delhi. The replies to the two protests are awaited.

Shri V. P. Nayar: Is it a fact, Sir, that Indian nationals are arbitrarily detained in Goa police lock-ups for no good reasons?

Shri Anil K. Chanda: Several such incidents have been reported.

Shri V. P. Nayar: How many cases have been reported during the current year?

Shri Anil K. Chanda: Well, apart from this incident referred to, there was a similar incident exactly like that on the same date.

Shri V. P. Nayar: May I know whether the Government of India have received any complaint from Mr. Sood and Mrs. Kamini Kaushal, the film artiste about this incident?

Shri Anil K. Chanda: The persons involved in this incident are Mr. and Mrs. Sood. Even before they represented to us, our Consul-General had already taken steps in the matter.

Shri V. P. Nayar: May I know whether the Government have acknowledged to Mr. Sood the receipt of the complaint? You said you have received a complaint from Mr. Sood.

Shri Anil K. Chanda: I said that there was no complaint because the incident happened on the 1st of January and on the 3rd our Consul-General had already lodged a protest with the Government.

Shri Nambiar: In view of several such arrests that are taking place, what steps have been taken to stop such incidents so that Indian nationals are not harassed?

Shri Anil K. Chanda: I did not say several arrests. I said several incidents of this nature.

Shri K. K. Basu: How long does the Government expect to receive an answer and to take further steps?

Shri Anil K. Chanda: It certainly takes time for the Government in Portugal to send the reply. It is just

about a month now. I expect that within the next few days we shall be able to get some sort of reply.

Shri Nambiar: What action has been taken?

Mr. Deputy-Speaker: They have written to the Government. The hon. Member will consider calmly what other steps can be taken.

WRITTEN ANSWERS TO QUESTIONS

JAPANESE CLOTH

***102. Pandit Munishwar Datt Upadhyay:** (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that Japanese cloth is affecting our overseas market for cloth owing to its cheapness?

(b) Have Government any information regarding the extent of export of Japanese cloth during the second half of 1952 to the countries to which we exported cotton cloth and if so, what is the quantity thereof?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Japanese competition is certainly keen in our export markets.

(b) Government do not have these figures for the second half of 1952.

NON-INDIAN EMPLOYEES OF FOREIGN CONCERNS IN INDIA

***106. Shri Venkataraman:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a census of non-Indian officers employed in foreign commercial and industrial concerns in India has been compiled;

(b) what is the proportion of Indian officers to non-Indian officers in each State;

(c) whether there is any discrimination in the scales of pay, allowances and emoluments as between the Indian and non-Indian officers of the same category; and

(d) whether Government propose to regulate the employment of non-Indians in the concerns functioning in India?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) The returns received from concerns employing non-Indians in response to Government of India notification dated the 31st July 1952 are under compilation.